

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-702/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.10.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and  
Beverages Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:**

Ms. Anu Kadian, PCS for the Petitioner


Mr. Virender Ganda, Sr. Adv, Mr. Kamal Kant Chhabra,


Ms. Chandreyu Maitra, Advocates for the Respondent.

**ORDER**

Mr. Ganda, Ld. Senior counsel has put in appearance on behalf of the Tamil Nadu Mercantile Bank and submits that the non-applicant Bank undertakes to restore the amount of FDR encashed. As per order dated 25.10.2018, it was directed that the encashed FDR amounting to Rs. 7.36 Crores along with the interest be redeposited. In view of the same no further steps are required under this CA 668/18.

CA. 668/18 is same stands disposed off.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**